

(2022) 04 TDSAT CK 0090

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Broadcasting Petition No. 554 Of 2021

Acn Digital Pvt Ltd

APPELLANT

Vs

Digital Entertainment Optical Networks Pvt Ltd And Anr

RESPONDENT

Date of Decision : 25-04-2022

Acts Referred:

Citation : (2022) 04 TDSAT CK 0090

Hon'ble Judges : Dhirubhai Naranbhai Patel, Chairperson; Subodh Kumar Gupta, Member

Bench : Division Bench

Advocate : Himanshu Dhawan, Nittin Bhatia

Judgement

At the request by counsel for the petitioner to move an amendment in the memo of the petition, this matter is adjourned to 22.7.2022.

Counsel for the petitioner is permitted to file amended memo of the petition and the petitioner shall supply the copy of the amended memo of the petition to the counsel for respondent nos. 1 and 2. Counsel for the respondent, shall file reply to the amended memo of the petition within four weeks. Rejoinder, if any, may be filed within a further period of two weeks.